

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 411/2024

(Arising out of impugned final judgment and order dated 01-03-2023 in CRLA No. 258/2018 passed by the High Court Of Judicature At Allahabad)

RISHI TALWAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.1011/2024-CONDONATION OF DELAY IN FILING and IA No.1014/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.1012/2024-EXEMPTION FROM FILING O.T. and IA No.1017/2024-CLARIFICATION/DIRECTION and IA No.1021/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Pankaj Tiwari, Adv.
Mr. Aarif Ali, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Mohd Ehatsham Rao, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s) Mr. Arup Banerjee, AOR
Mr. Ghanshyam Singh, Adv.
Mr. Priyanshu Raj, Adv.
Mr. Sanjeev Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 16.01.2024, so as to enable learned counsel appearing for the respondent-State to find out that the submission made by learned counsel for the petitioner that the petitioner requires bail on the ground that his mother is ill and admitted in hospital for undergoing surgery.

(KAVITA PAHUJA)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR